

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
OA No. 315/2017**

New Delhi, this the 07th day of March, 2019

Hon'ble Mr. Pradeep Kumar Member (A)

Sh Jaswant Kumar Sharma
Aged 61 years
(UDC retired from Directorate of Health Services)
R/o 240, Ram Nagar,
Gali no. 5, Krishna Nagar
Delhi-110051

.....Applicants

Versus

1. Union of India
Through Ministry of Health & Family Welfare
Through its Secretary
Nirman Bhawan, New Delhi
2. Directorate of Health Services
Through its Director General
Nirman Bhawan, New Delhi
3. Food Safety and Standard Authority of India
Through its Chief Executive Officer
FDA Bhawan, Kotla Road,
Near Bal Bhawan, New Delhi
4. Food Research and Standardization
Laboratory through its Director
Ahinsa Khand-II, Indirapuram,
Ghaziabad, U.P.
5. Pay and Account Office (DGHS)
Through its Pay and Accounts Officer
Ministry of Health & Family Welfare
Room no- 744-A, Nirman Bhawan,
New Delhi

.....Respondents

(By advocate : Mr Ashok Kumar for R 1,2,4 & 5 and Mr A Chaliha for R3)

O R D E R (O R A L)

Mr. Pradeep Kumar Member (A):

1. Mr Ashok Kumar learned counsel for the respondents no 1,2,4 & 5 appeared and Mr A Chaliha proxy counsel to Mr R H A Sikander learned counsel for the respondent no 3 appeared. There was no representation by the applicant.
2. The OA was filed seeking payment of certain missing entries in the GPF account. The respondents brought out that these entries have since been corrected and the payments have also been released. Perhaps this may be the reason as to why the applicant is not making his presence in last several hearings.
3. It is noted that the applicant was not present on 12.07.2018 and 10.08.2018. Thereafter, the applicant did appear on 28.08.2018, however sought a short adjournment. Thereafter in the hearing on 11.09.2018, 14.11.2018, 05.12.2018 the applicant was not present.
4. In the hearing on 17.01.2019 following was recorded:

“It appears that the applicant has lost interest in pursuing this matter further. A last opportunity is granted to the applicant to present himself, else the case will be processed for dismissal on account of non prosecution.”

Despite this, the applicant is not present even on date.
5. It is therefore noted that applicant had lost interest in pursuing this OA any further. Same is dismissed on account of non prosecution by the applicant. No costs.

**(Mr. Pradeep Kumar)
Member (A)**

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